

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10539/2013

(Arising out of impugned final judgment and order dated 30/10/2013
in CRMWP No. 21503/2013 passed by the High Court Of Judicature at
Allahabad)

PRAVEEN YADAV & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(With office report)

Respondent(s)

Date : 01/05/2015

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Daya Krishan Sharma, Adv.
Mr. Hemant Mudgil, Adv.

For Respondent(s)

Mr. R.K. Dash, Sr. Adv.
Mr. Rajesh Kumar M., Adv.
Mr. Abhish Kumar, Adv.

Mr. Sudarshan Rajan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As per the request made in the letter circulated by
learned counsel for respondent No.3 for adjournment of
the matter for filing counter affidavit, the matter is
adjourned.

(MEENAKSHI KOHLI)
COURT MASTER

(SAROJ SAINI)

Signature Not Verified

COURT MASTER

Digitally signed by
Meenakshi Kohli
Date: 2015.05.05
11:30:00 IST
Reason: